

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA.No. 1540 of 2019 IN
DFR 2257 of 2019

Dated: 26th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Flaunt Solar Energy Private Limited **Appellant(s)**
Versus
Bangalore Electricity Supply Company Ltd. & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi
Mr. Ashish Yadav

Counsel for the Respondent(s) : ---

ORDER

[IA No. 1540 of 2019 – For Urgent Listing]

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

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List the matter on **04.09.2019**, subject to curing the defects.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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